

**PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH AT
AMARAVATI**

SUB: ANDHRA PRADESH JUDICIAL ACADEMY - PRACTICAL TRAINING - Nomination of two (02) District Judges (Entry Level) by Direct Recruitment to participate in 05 weeks Foundation course from 25.03.2024 to 26.04.2024 at A.P Judicial Academy & 2 week Practical Training from 29.04.2024 to 10.05.2024 at respective District Head Quarters - Regarding.

- READ: 1. High Court's Proceedings Roc.No.35/2024-B.Spl., dated 12.01.2024,
2. Letter Roc.No.171/APJA/2024, dated 14.03.2024 from the Director, Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District.

ORDER ROC.NO.35/2024-B.SPL. DATED:20.03.2024

The High Court in its proceedings vide 1st read above, has nominated the 06 District Judges (Entry Level) who were appointed by Direct Recruitment to participate in the Foundation Course from 22.01.2024 to 23.03.2024 at Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District.

Now, having considered the request of the Director, Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District, the High Court made the following the Order:-

The High Court hereby extends the training programme by (i) Five Weeks Foundation Course at Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District from 25.03.2024 to 26.04.2024, and (ii) Two Weeks Practical training from 29.04.2024 to 10.05.2024 at their respective District Headquarters to the following two (02) District Judges:

1. Sri Grandhi Subrahmanyam, XI Additional District and Sessions Judge, Gudivada, Krishna District.
2. Sri Bandela Abraham, II Additional District and Sessions Judge, Madanapalle, Chittoor District.

The Schedule of Practical Training is as follows:

PRACTICAL TRAINING:-

1. Training in the District Courts. (Two days) (29.04.2024 & 30.04.2024)

The Practical Training on the following aspects

- Observation of orders in Anticipatory Bail Petitions.
- Observation of orders in Criminal Appeals.
- Observation of orders in Criminal Revisions.
- Observation of SC numbering on PRC cases.
- Observation of orders as to sentencing and final disposal in Sessions cases.
- Observation of proceedings in Spl. Court for POCSO cases and mandate to provide child friendly atmosphere.
- Observation of disposal of case property after conclusion of trial.
- Observation of recording of evidence in Criminal cases as to marking of contradictions and omissions, documents and MOs etc.

2. Training in the District Courts on Civil Side (One day) (01.05.2024)

The Practical Training on the following aspects

- a) Observation of orders in Civil Appeals.
- b) Observation of orders in Civil Miscellaneous Appeals.
- c) Observation of Proceedings and disposal orders in Motor Accidents Claims cases.
- d) Observation of orders in proceedings initiated under Arbitration and Conciliation Act.
- e) Observation of recording of evidence viz. deciding objections as to marking of documents etc.
- f) Observation of check petitions, auction proceedings in EPs, sale certificates etc.

3. Training in the Section work of District Courts (One day) (02.05.2024)

- a) Numbering of Original Suits, Original Petitions, Sessions Cases, Civil and Criminal Appeals.

- b) Observation of Proper maintenance of all registers.
- c) Observation of Proper remittance of fines etc., to Government in time.
- d) Observation of Court Fee (Principle Amount) to the District Registrar, Stamps and Registration Department periodically and the accrued interest on principle to be submitted to the Hon'ble Principal District Judge simultaneously for onward submission to the Chief Justice Relief Fund by way of demand draft.
- e) Observation of Lower Court records in Civil and Criminal matters.
- f) Observation of proper maintenance of case properties received from Magistrate Courts.

4. Observation of work in the Nazarath and Copyist Establishment (One day)(03.05.2024)

- a) Observation of procedure of issuing process and service.
- b) Observation of compliance of copy applications.
- c) Verification of Registers, maintained in the Nazarath.
- d) Verification of Registers of copyist establishment.

5. Observation in the Court of Prl. District and Sessions Judge (One day) (04.05.2024)

6. Visit to Revenue Offices(One day) (06.05.2024)

- a) Village Level Office, Tehsildar Office, RDO Office and District Collectorate.(for interaction with the Official concerned and observation of maintenance of Revenue Records and Registers)

7. Visit to Offices of Sub-Registrar and District Registrar (One Day) (07.05.2024)

- Observation of Registration of documents.
- Observation of various Registers.
- Interaction with Sub-Registrars and District Registrar to understand the functioning of registration and stamps department.

8. Observation of Record Room (One Day) (08.05.2024)

- a) Division of Parts of material papers in Civil and Criminal matters and times prescribed for destruction of case records.
- b) Verification of Registers in the record room.

c) Procedure of Destruction of records.

**9. Training in the office of District Legal Services Authority (One day)
(09.05.2024)**

- a) Observation of procedure after receipt of record from the reference Court.
- b) Observation of Pre-litigation cases.
- c) Observation of counseling of parties.
- d) Observation of Legal Literacy Camp.

10. Visit to local police station (One day) (10.05.2024)

- a) Observation of general diary, registration of FIR, final reports/referred charge sheets.
- b) Observation of proper submission of case properties to the Courts concerned.
- c) Observation of maintenance of various Registers including Process Register.

11. Preparation of observation notes on Civil, Criminal and Administration aspects

- a) After observation of all the registers and records stated above, the trainee officers have to prepare observation notes on civil, criminal and administrative aspects under the supervision of the District Judge placed as incharge of practical training programme and get the same verified and signed.

They shall verify inspection notes and compliance of previous inspections relating to the Courts concerned.

Further, they shall also verify inspection notes and compliance of previous inspections relating to the Courts concerned.

Instructions to all the Trainee District Judges:


- i) The trainee District Judges, are directed to report before the Principal District Judge concerned to attend training from 29.04.2024 to 10.05.2024. During the training period, they shall be under the control of the Principal District Judge concerned.
- ii) The trainee District Judges, shall maintain a daily diary with regard to the practical training and submit a report at the end of each day to the in charge District Judge nominated, for scrutiny.

Instructions to all the Unit Heads:

- i) The Unit Heads are requested to permit the trainee District Judges to attend the practical training from 29.04.2024 to 10.05.2024 at their respective District Headquarters and give necessary instructions, as per the schedule.
- ii) At the end of training period, the Unit Heads shall submit a report to the High Court with regard to the training undergone by the officers and copy of the same to the APJA, Mangalagiri.
- iii) The Unit Heads are requested to monitor the overall practical training programme.
- iv) The Unit Heads are requested to nominate a senior District Judge as in-charge of the training programme.
- v) The Unit Heads are requested to provide a suitable lunch room to the trainee District Judges.
- vi) The **trainee District Judges**, may be allowed to sit along with the regular presiding officer of the District Judges Courts.
- vii) The Unit Heads are requested to interact with the trainee District Judge once in a week and observe the notes prepared by them and to guide suitably.
- viii) After completion of training period, the Unit Heads shall submit a comprehensive report about each trainee District Judges to the High Court and intimate the same to the Director, APJA, Mangalagiri.

The District and Sessions Judges, who are holding full additional charge of the posts during the training period of above said 02 Officers, shall continue to be in full additional charge of those posts during the training period i.e., from 25.03.2024 to 26.04.2024 and from 29.04.2024 to 10.05.2024.

On return from the training, the officers shall rejoin duty in their respective post(s).


REGISTRAR (VIGILANCE)

To

1. The Officers and Incharge Officers concerned.
2. The Registrar General, High Court of Andhra Pradesh (for information).
3. The Registrar (I.T)-cum-Central Project Coordinator, High Court of Andhra Pradesh (with a request to direct the concerned to upload the proceedings in the High Court's website).
4. The Director, Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District.
5. The Additional Director, Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District.
6. The Senior Faculty Member-I, Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District.
7. The Senior Faculty Member-II, Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District.
8. The Deputy Director, Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District.
9. The Assistant Director, Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District.
10. The Administrative Officer, Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District.
11. The Principal District and Sessions Judges, Chittoor and Krishna at Machilipatnam.
12. The I Additional District and Sessions Judges, Chittoor and Krishna at Machilipatnam.
13. The XI Additional District Judge, Gudivada, Krishna District.
14. The Special Judge for trial of cases under SCs & STs (POA) Act, 1989-cum-X Additional District and Sessions Judge, Machilipatnam, Krishna District.
15. The II Additional District and Sessions Judge, Madanapalle, Chittoor District.
16. The Judge, Special Court for trial of cases under the Protection of Children from Sexual Offences (POCSO) Act, 2012, Chittoor.
17. The District Treasury Officers, Chittoor and Krishna at Machilipatnam.
18. The Sub Treasury Officers, Madanapalle of Chittoor District and Gudivada of Krishna District.